

mental harassment; (c) 25 States have issued notifications prohibiting screening for admission and capitation fees; (d) 31 States have issued notifications prohibiting expulsion and detention; (e) 30 States have issued notification banning Board examinations till completion of elementary education; (f) 27 States have notified academic authority under RTE Act; and (g) 17 States have constituted the State Commission for Protection of Child Rights (SCPCR) or the Right to Education Protection Authority (REPA).

The Sarva Shiksha Abhiyan (SSA) Framework of Implementation and norms for interventions have been revised to correspond with the provisions of the RTE Act, and the fund sharing pattern between the Central and State Governments has been revised.

In 2011-12 against Budget Estimates of Rs. 21000 crore available for implementation of RTE-SSA programme and funds to the tune of Rs. 11177.30 crore have already been released to States/UTs till June, 2011.

#### **Grants for girls' education campuses in Madhya Pradesh**

†1455. SHRI MEGHRAJ JAIN:

SHRI RAGHUNANDAN SHARMA:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the State Government of Madhya Pradesh has submitted a proposal to Central Government for giving grant to 13 girls' education campuses in the districts which have low education percentage in the year 2010-11;

(b) if so, the details thereof; and

(c) by when the sanctioned amount would be disbursed for the above said proposal?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) No, Sir.

(b) and (c) Do not arise.

#### **Surplus and untrained teachers**

1456. SHRI GOVINDRAO ADIK:

SHRI SANJAY BAUT:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that there are serious problems of surplus and untrained teachers in various parts of the country; and

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†Original notice of the question was received in Hindi.